

PUNJAB VIDHAN SABHA

Bill No. 14-PLA-2015

THE EAST PUNJAB MINISTERS' SALARIES (AMENDMENT)
BILL, 2015

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BILL

further to amend the East Punjab Ministers' Salaries Act, 1947.

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the East Punjab Ministers' Salaries (Amendment) Act, 2015.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the official gazette.

2. In the East Punjab Ministers' Salaries Act, 1947 (hereinafter referred to as the principal Act), in section 2, :—

Amendment in section 2-A of Punjab Act 6 of 1947.

(i) for sub-section (1), the following sub-section shall be substituted, namely :—

“(1) There shall be paid,—

(a) to the Chief Minister, a salary at the rate of One Lac rupees per mensem, sumptuary allowance and compensatory allowance each at the rate of five thousand rupees per mensem ; and

(b) to the Deputy Chief Minister and every Minister, a salary at the rate of fifty thousand rupees per mensem, sumptuary allowance and compensatory allowance each at the rate of five thousand rupees per mensem.” ; and

(ii) In sub-section (4), for clause (b), for the words “ten thousand rupees”, the words, “fifteen thousand rupees” shall be substituted.

3. In the principal Act, sub-section (1), in the second proviso, for the words “two lac rupees”, the words “three lac rupees” shall be substituted ;

Amendment in section 2-BB of Punjab Act 6 of 1947.

4. In the principal Act, in section 2-BBB, for the words “fifteen thousand rupees” and “five thousand rupees”, the words “twenty five thousand rupees” and “ten thousand rupees” shall respectively be substituted.

Amendment in section 2-BBB of Punjab Act 6 of 1947.

STATEMENT OF OBJECTS AND REASONS

The Salary and allowances of Ministers are governed by "The East Punjab Ministers' Salaries Act, 1947". *Vide* decision of Council of Ministers dated 19th March, 2015, the salary and allowances and other facilities of Members of Punjab Vidhan Sabha have been enhanced. This decision has been taken as per the recommendations of the General Purposes Committee of Punjab Vidhan Sabha, regarding the enhancement of pay and allowances and other facilities for the Members of Punjab Legislative Assembly.

Since the Council of Ministers comprising of worthy Chief Minister, Punjab/Deputy Chief Minister/Ministers enjoy a better constitutional status as compared to members of the Legislative Assembly, as such, this category of public servants cannot lag behind their colleague (M.LAs.) so far as, the salary and other allowances are concerned. Their allowances and salaries structure must be competitive and have an edge over their Legislative colleagues.

It is proposed to amend the Act to achieve the above said objective.

PARKASH SINGH BADAL,

Chief Minister, Punjab.